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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE )

...

NEW DELHI:THE 26th April, 1979.

NOTIFICATION  
INCOME TAX

No.2780(F.No.405/22(TRO-W9)/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income Tax Act, 1961(43 of 1961), the Central Government hereby makes the following amendment in the notification of the Government of India in the Department of Revenue and Insurance No.1032(F.No.404/77/75-ITCC) dt. 13.8.75 namely In the said Notification for the words and letters,"S/Shri Anil Kumar Roy,P.K.Deb Mallick and Nima Dorjay Lawa, who are gazetted officers of the Central Government to exercise the powers of Tax Recovery Officers" the words and letters" Shri P.K.Deb Mallick" who is gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officer be substituted.

Sd/-

( H.VENKATARAMAN )

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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